

**IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI.**  
**PRINCIPAL BENCH**

**(IB)- 122(PB)/2017**

**IN THE MATTER OF:**

Bank of Baroda ..... Applicant/petitioner  
Vs.  
Ultra Home Construction Pvt. Ltd. .... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016**

**Order delivered on 19.12.2017**

**Coram:**

**CHIEF JUSTICE (Retd.) M.M.KUMAR**  
**Hon'ble President**

**Ms. Deepa Krishan**  
**Hon'ble Member (T)**

For the Applicant/petitioner : Mr. Aditya Marwah, Advocate  
For the Respondent : Mr. Ajay Kumar, R.P.  
For the Noida Authority : Mr. Vishnu Sharma, Ms. Anupama Sharma,  
Ms. Goutami B. Ms. Sonali Negi, Advocates  
For the IRP : Mr. Sanjay Bhatt, Ms. Juhi Bhambhani,  
Advocates

**ORDER**

Learned counsel for Noida Authority has put in appearance and has requested for some time to seek instructions.

List the matter on 21<sup>st</sup> December, 2017.

Sd/—

**(CHIEF JUSTICE M.M.KUMAR)**  
**PRESIDENT**

Sd/—

**(DEEPA KRISHAN)**  
**MEMBER(TECHNICAL)**